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CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI -5

(DESTRUCTION OF RECORD RULES, 1990)

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8/8/2015
SECTION OFFICER (JUDL.)

8/8/2015

FORM NO. 4
 (See Rule 42)
 CENTRAL ADMINISTRATIVE TRIBUNAL
 GUWAHATI BENCH :
ORDERSHEET

केन्द्रीय प्रशासनिक अधिकारी
 Central Administrative Tribunal

07 AUG 2009

गुवाहाटी खात्ती
 Guwahati Bench

1. ORIGINAL APPLICATION No : 150 / 2009

2. Transfer Application No : -----/2009 in O.A. No.-----

3. Misc. Petition No : -----/2009 in O.A. No.-----

4. Contempt Petition No : -----/2009 in O.A. No.-----

5. Review Application No : -----/2009 in O.A. No.-----

6. Execution Petition No : -----/2009 in O.A. No.-----

Applicant (S) : Alok Kumar Chakrabarty & Ors

Respondent (S) : U.O.L & Ors

Advocate for the : Mr. J. Chutiyah, Mr. M. Doley
 {Applicant (S)} Ms. S. Somowal

Advocate for the : C.M.C. I
 {Respondent (S)}

Notes of the Registry	Date	Order of the Tribunal
This application is in form is filed/CF for Rs 50/- deposited via PWD No.....3964418093 Dated.....8.8.09..... <i>M. Somowal</i> Dy. Registrar <i>M. Somowal</i>	10.08.2009	For the reasons recorded separately, this O.A. stands disposed of. <i>M. K. Chaturvedi</i> (M.K.Chaturvedi) Member(A) <i>M. R. Mohanty</i> (M.R.Mohanty) Vice-Chairman
Steps taken with enveloped. <i>10.8.09</i> Received copy for applicant No-3 Anup Chakrabarty 11/08/09 Recd 12/08/09	/lm/	

9/ 12/8/09

Judgment with Notice
order dtd 10/8/09 send
to the D/section for
issuing the to the
Applicant & Respls.
by Regd. post.

D/ No. - 9389-9395

dt'd 12/8/09 ⁹³⁹⁵ 12/8/09

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH, GUWAHATI :

O.A.No.150 of 2009

Date of Decision 10.08.2009

Shri Alok Kumar Chakraborty & Others Applicant/s

Mr. J.Chutiya, Advocate for the
..... Applicant/s

- Versus -

U.O.I. & Ors. Respondent/s

Mr. M.U.Ahmed, Addl.C.G.S.C. Advocate for the
..... Respondents

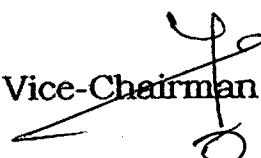
CORAM

MR. MANORANJAN MOHANTY, VICE-CHAIRMAN

MR. MADAN KUMAR CHATURVEDI, ADMINISTRATIVE MEMBER

1. Whether reporters of local newspapers may be allowed Yes/No
to see the Judgment ?
2. Whether to be referred to the Reporter or not ? Yes/No
3. Whether their Lordships wish to see the fair copy Yes/No
of the Judgment ?

Member /Vice-Chairman



CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH, GUWAHATI- 5.

O.A. No. 150 of 2009

Date of decision : 10.08.2009

HON'BLE MR. M.R. MOHANTY, VICE-CHAIRMAN
HON'BLE MR. M.K. CHATURVEDI, MEMBER (A)

1. Shri Alok Kumar Chakraborty
Son of Sri Govinda Ram Chakraborty
38, Ram Nagar, Lohhra Road
Udalbakra, Guwahati- 34.
2. Shri Pradip Kumar Das
Son of Late Golok Chandra Das
Bakrapara, Near Disneyland School
Nijara Path, House No.9
Khanapara, Guwahati- 22.
3. Shri Amit Patranabis
Son of Shri Nirmalendu Patranabis
House No.9, Lakhimi Path
Beltola Tiniali, Guwahati- 28. Applicants

By Advocates : Mr. J. Chutiya, Mr. M. Doley, Ms. S. Sonowal

-Versus-

1. Union of India represented by
Comptroller and Auditor General of India
10, Bahadur Shah Jaffar Marg
Indraprastha Head Post Office
New Delhi- 24.
2. Accountant General (A&E)
Assam, Maidam Gaon
Beltola, Guwahati- 29. Respondents

By Advocate : Mr. M. U. Ahmed, Addl. CGSC.

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O.A.150 OF 2009 & M.A. 76 OF 2009
ORAL ORDER / 10.08.2009

MANORANJAN MOHANTY, V.C.

On being mentioned by Mr.Jayantya Chutiya, learned counsel for the three Applicants, this matter is taken up. A copy of this Original Application has already been supplied to learned Addl. Standing Counsel.

2. Applicant No.1 (Shri Alok Kumar Chakraborty) and Applicant No.2 (Shri Pradip Kumar Das) both AAOs of Assam A.G. Office has been asked to go on transfer (on deputation basis) to the office of Accountant General (A&E) of Mizoram at Aizwal and the Applicant No.3 (Shri Amit Patranabis another AAO of Assam A.G. Office) has been asked to go on transfer (on deputation basis) to the office of Senior DAG (A&E) Nagaland at Kohima. They submitted representations to their authorities and since they have been asked to be released in the Forenoon of 10.08.2009/to-day, they have approached this Tribunal with the present Original Application filed, jointly, under section 19 of the Administrative Tribunals Act 1985. They have also filed M.P. No. 76 of 2009 seeking permission to prosecute this case jointly.

3. Heard Mr. J. Chutiya, learned counsel appearing for the Applicants and Mr.M.U.Ahmed learned Addl. Standing

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Counsel for the Central Government and perused the materials placed on record.

4. 'Who will be posted where' is to be decided by the competent authority in control of the matter and this Tribunal, ordinarily, should not interfere in such matters. That apart, the Apex Court has already decided that, on facing an order of transfer, one should go and report at the new place of posting/Station and, only thereafter he/she ^{can} put up representation for his/her appropriate posting or redressal of grievances. At the same time one should note that early redressal of grievances of the employees, pertaining to their personal difficulties, is a healthy personal management and that, therefore, an early redressal of the grievances of the Applicants should be done by the Respondents.

5. In the aforesaid premises, we dispose of this O.A by way of granting liberty to the Applicants to put up their grievances before his authorities, in separate comprehensive representations; which should be done by the Applicants within five days. Mr.J.Chutiya, learned counsel appearing for the Applicants undertakes to intimate the Applicants accordingly. While disposing of this O.A., we expect for early disposal of the representations submitted and to be submitted by the Applicants. The Respondents should treat a copy of this

Original Application as a joint representation (of the Applicants) to them/Respondents and pass reasoned orders (under intimation to the Applicants) expeditiously.

6. Send copies of this order to the Applicants and the Respondents in the address given in the O.A. Copies of this O.A. be also sent to the Respondents along with the copies of this order.

8. 7. Free copies of this order be also supplied to the advocates appearing for both the parties.


(M.K.CHATURVEDI)
ADMINISTRATIVE MEMBER


(M.R.MOHANTY)
VICE-CHAIRMAN

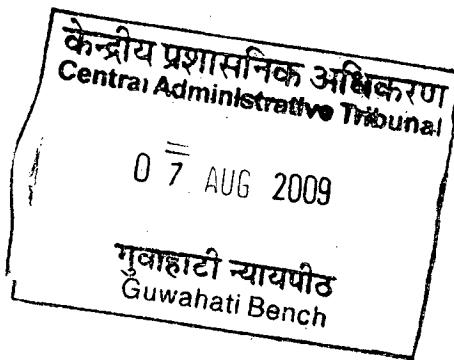
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**THE CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH
AT GUWAHATI**

(AN APPLICATION UNDER SECTION 19 OF THE ADMINISTRATIVE TRIBUNAL ACT, 1985)

Original Application No: 150 of 2009



Alok Kumar Chakraborty & Others
----- Applicant
Vs
Union of India & Others.
----- Respondents

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Filed by
Sangeeta Baruwal
Advocate.

THE CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH

AT GUWAHATI

(AN APPLICATION UNDER SECTION 19 OF THE ADMINISTRATIVE TRIBUNAL, ACT)

Original Application No: 150 of 2009

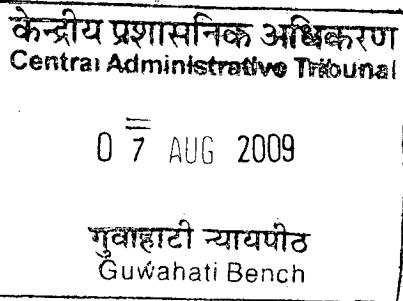
Alok Kumar Chakraborty & Others

----- Applicant

-Vs-

Union of India & Others.

----- Respondents



Mr. Mr. Chakraborty
Ranjo Baruah
Anup Palitakar

LIST OF DATES

<u>Sl. No.</u>	<u>DATES</u>	<u>PARTICULARS</u>
1.	31.10.1985	⇒ Applicant No 1 joined as clerk-cum-typist in the Office of the AG (A &E) Assam, Shillong.
2.	27.04.1985	⇒ Applicant No 2 joined as clerk-cum-typist in the Office of the AG (A &E) Assam, Shillong.
3.	26.05.1995	⇒ Applicant No 3 joined as clerk-cum-typist in the Office of the AG (A &E) Assam, Shillong.
4.	25.02.2005	⇒ Applicant No. 1 was promoted as section Officer (Group B non-Gazetted) and posted in the Office of the AG (A&E) Meghalaya, Shillong.
5.	25.02.2005	⇒ Applicant No. 2 was promoted as section Officer (Group B non-Gazetted) and posted in the Office of the AG (A&E) Meghalaya, Shillong.
6.	11.01.2005	⇒ Applicant No. 3 was promoted as section Officer (Group B non-Gazetted) and posted in the Office of the AG (A&E) Assam, Guwahati.

7. 30.03.2006 ⇒ Circular was issued for cadre separation of Group B cadre from Section Officer to Senior Accounts Officer in the AG (A&E) Offices of any region.

8. 26.04.2006 ⇒ Circular for separation and posting of Group B cadre in the ratio of 80:20 for AO/SO and final allocation in the Offices as per option.

5. 28.07.2006 ⇒ Circular in respect of permanent allocation in the Offices as per option upon separation of common Group B cadre.

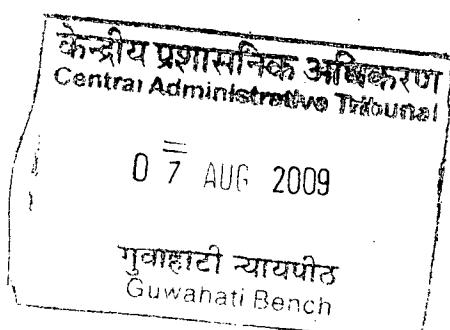
6. 19.09.2006 ⇒ Sr. Dy. Accountant (Admn) issued an Order by which Group B Officers have been permanently allocated in order of Seniority.

7. 17.08.2007 ⇒ Circular issued in pursuance of the Order of Central Administrative Tribunal incorporating the new provision.

8. 05.08.2009 ⇒ Representation to the Respondent No. 2 to allow the Applicant to work in the Office of AG (A&E) Assam, Guwahati.

9. 06.08.2009 ⇒ The Applicant No. 1 & 2 are transferred to the Office of the AG (A&E), Mizoram, Aizwal.

The Applicant No. 3 is transferred to the Office of the Sr. DAG (A&E), Nagaland, Kohima



Filed by

Sangita Sonowal

Advocate.

*Shrikant Balanachari
Advocate*

Shrikant Balanachari

(3)

THE CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH

AT GUWAHATI

(AN APPLICATION UNDER SECTION 19 OF THE ADMINISTRATIVE TRIBUNAL, ACT)

Original Application No: 150 of 2009

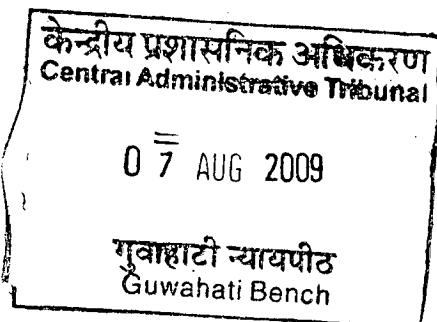
Alok Kumar Chakraborty & Others

----- Applicant

-Vs-

Union of India & Others.

----- Respondents



SYNOPSIS

The Applicants joined as Clerk-cum-typist in the O/o the AG (A&E) Assam at Shillong. They were promoted as Section Officer Group 'B' Non-Gazetted vide order dated 11.01.2005 and transferred to the O/o the AG (A&E) Meghalaya, Shillong from the O/o the Respondent No. 2. A circular on cadre separation was issued vide circular dated 30.03.2006 by which the decision of the Respondent Authority to separate the common Group 'B' officers from Section Officer to Senior Accounts Officer in the O/o the AG (A&E) of the NE Region was communicated. In the circular it has been stated that the staff may exercise their one time option for permanent allocation and accordingly the applicants were permanently allocated in the O/o the AG (A&E) Assam at Guwahati. Consequent to the judgment of the Hon'ble Central Administrative Tribunal, Guwahati, a circular dated 17.08.2007 was issued incorporating the provision that the officer will be posted on deputation basis for a maximum period of 4 years or till the time vacancy arises in the parent office which ever is earlier. The gradation list as on 01.03.2008 clearly indicates that the applicant No. 3 is senior to one Smt Dipali Das in service but she has not been transferred in accordance with the

policy on cadre separation issued vide circular dated 30.03.2006. The applicant No. 3 is transferred to the O/o the Sr. DAG (A&E) Nagaland, Kohima by order dated 06.08.2009 for a maximum period of 4 years. But the provision of serving on deputation for a maximum period of 4 years or till the time vacancy arises whichever is earlier is not incorporated in the transfer order dated 06.08.2009. In the transfer order dated 06.08.2009 it has been stated that the applicants are transferred on the same condition as prescribed in the policy for separation of Group 'B' cadre whereas in the policy on separation of cadre issued vide circular dated 30.03.2006, it has been provided that the junior most persons in excess of required strength in each cadre shall be sent to deficit office on deputation basis. As such the impugned order dated 06.08.2009 is issued malafidely to accommodate other officers by transferring the applicants and it is violative of Article 14 and 16 of the Constitution of India.

Being aggrieved, the applicants assailed the order dated 06.08.2009 by way of this application.

केन्द्रीय प्रशासनिक अधिकारण
Central Administrative Tribunal

07 AUG 2009

गुवाहाटी न्यायपीठ
Guwahati Bench

Filed by

Sengupta Banerjee

Advocate

THE CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH

AT GUWAHATI

(AN APPLICATION UNDER SECTION 19 OF THE ADMINISTRATIVE TRIBUNAL ACT, 1985)

Original Application No: 150 of 2009

Filed by Mr. Ummerul
through Sangeeta Sonowal
Advocate on 07.08.2009

1. Sri Alok Kumar Chakraborty,
Son of Shri Govinda Ram Chakraborty
38, Ram Nagar, Lohkra Road, Udalbakra
Guwahati 34.

2. Shri Pradip Kumar Das
Son of Late Golok Chandra Das.
Bakrapara, Near Disneyland School,
Nijara Path, House No. 9, Khanapara
Guwahati 22.

3. Shri Amit Patranabis
Son of Shri Nirmalendu Patranabis
House No. 9, Lakhimi Path, Beltola Tiniali,
Guwahati 28.

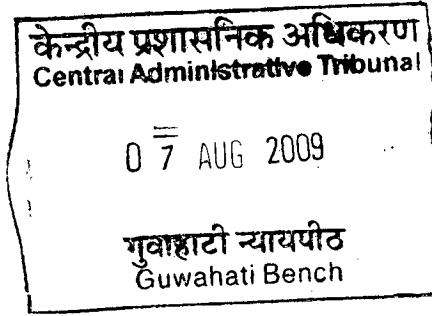
----- Applicants

-Vs-

1. Union of India represented by
Comptroller and Auditor General of India
10, Bahadur Shah Jaffar Marg
Indraprasthra Head Post Office
New Delhi-24.

2. Accountant General (A&E)
Assam, Maidam Gaon,
Beltola, Guwahati-29

----- Respondents.



Date: 10/09/2014
Page No. 20

I. PARTICULARS OF ORDERS AGAINST WHICH THE APPLICATION IS MADE:

a) Violation of the provisions of Cadre Separation Policy laid down in the Circular on Cadre Separation issued by the Respondent Authority vide Circular No: AG/Sep/Gr.B/2006/141 dated 30-03-2006.

b) Office Order issued by the Deputy Accountant General (Admn) of the Office of the A.G (A&E), Assam, Guwahati vide Admn.1 Order No: 204 dated 6th August, 2009 transferring the Applicant No.3 to the Office of the Sr. D.A.G (A&E), Nagaland, Kohima and the Applicant No. 1 &2 to the Office of the AG (A&E) Mizoram, Aizwal.

II. JURISDICTION:

The Applicants declare that the relevant matter against which the redresses is sought is within the jurisdiction of the Tribunal as per Section 15 of the Administrative Tribunal Act, 1985.

III. LIMITATION:

The Applicants further declare that the application is filed within the limitation period prescribed under Section 21 of the Administrative Tribunal Act, 1985.

IV. BRIEF FACTS OF THE CASE:

I. That the Applicants are the citizen of India by birth and resident of Guwahati in the district of Kamrup (Metro), Assam. Being a

citizen of India, the applicants are entitled to all the rights and privileges guaranteed under the Constitution of India and laws framed there under.

II. That the Applicant No. 1 joined as Clerk cum Typist in the Office of the Accountant General (A&E), Assam at Shillong on 31-10-1985. Subsequently he was transferred to the Office of the A.G.

(A&E), Assam, Guwahati in October 1986. The Applicant No.1 was promoted as Section Officer, Group-B (Non Gazzetted) vides Admn.1 Order No. 299 dated 11-01-2005 and transferred to the Office of the A.G (A&E) Meghalaya, Shillong. The Applicant No. 1 joined in the Office of the AG (A&E) Meghalaya, Shillong on 25-02-05.

III. That the applicant No. 2 joined as Clerk cum Typist in the Office of the Accountant General (A&E), Assam at Shillong on 27-04-1985. Subsequently he was transferred to the Office of the A.G. (A&E), Assam, Guwahati in April 1986. The applicant No.2 was promoted as Section Officer, Group-B (Non Gazzetted) vides Admn.1 Order No. 299 dated 11-01-2005 and transferred to the Office of the A.G (A&E) Meghalaya, Shillong. The applicant No. 2 joined in the Office of the AG (A&E) Meghalaya, Shillong on 25-02-05.

IV. That the applicant No. 3 joined as Clerk cum Typist in the Office of the Accountant General (A&E), Assam at Shillong on 26-05-1995. Subsequently he was transferred to the Office of the A.G. (A&E), Assam, Guwahati in September 1996. The applicant No.2 was promoted as Section Officer, Group-B (Non Gazzetted) vides Admn.1 Order No. 277 dated 11-01-2005 and posted in the Office of the A.G (A&E) Assam, Guwahati. The applicant No. 3 joined in the Office of the AG (A&E) Assam, Guwahati on 11-01-05.

V. That the Sr. Dy. Accountant General (Admn) of the office of the Respondent No: 2 issued the Circular on Cadre Separation vide

V
Churni
Date 2012
Handwritten
Signature

Circular No. AG/Sep/Gr.B/2006/141 dated 30-03-2006 by which the decision of the Respondent authority to separate the common Group-B cadre from Section Officer to Sr. Accounts Officers in the Office of the A.G(A&E) of N.E. region hither to controlled by the Accountant General(A&E) Assam, Guwahati was communicated. In the circular it has been clearly stated that the staff may exercise their one time option for permanent allocation in the offices of AG (A&E) of Assam, Meghalaya, Manipur, Tripura, Nagaland and the newly created offices of Mizoram and Arunachal Pradesh and permanent posting may be allocated against the required strength on the basis of seniority of the officers. If the number of the optees for a particular office is more than the required strength of that office, the excess persons in each cadre (Sr.AO/AO/AAO/SO) who cannot be accommodated in the offices of their preferences shall be posted on deputation basis to the office for which the number of optees is less. If sufficient numbers of officers are not available for such posting on deputation basis, the junior most persons in excess of required strength in each cadre shall be sent to deficit office on deputation basis. In the circular it has also been stated that the officers may be asked to give their preference for such posting mentioning the names of the deficit offices and they may be posted on the basis of their seniority and preference. As such it is clear that the Respondent Authority is required to take option from the officers in accordance with the policy of cadre separation. But the Respondent Authority without adhering to the policy decision issued the impugned order dated 06-09-09 transferring the Applicants from the office of the Respondent No: 2.

केन्द्रीय प्रशासनिक अधिकारण
Central Administrative Tribunal
07 AUG 2009
गुवाहाटी न्यायपीठ
Guwahati Bench

A copy of the circular dated 30-03-06 is enclosed herewith and marked as
Annexure: 1.

VI. That another circular being Circular No. Estt.1/320 dated 26-04-06 was issued for clarification in respect of separation of common Group-B cadre in which it has been stated that an

officer who has given preference for more than one office for permanent allocation, will be considered for permanent allocation as per his seniority and option exercised by him. The officer who can not be accommodated, he will remain under the cadre control of Respondent No: 2. and posted on deputation to the deficit office till he is permanently allocated in the offices mentioned in the option. In the circular it has been further mentioned that once the officer is permanently allocated to the office of his choice, such allocation is final. The Sr.AO, AO, AAO and SO will be treated as four separate cadres for the purpose of allocation and the ratio of 80:20 in Sr.AO/AO and AAO/SO will be maintained in each office while separating these cadres.

केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal

07 AU 2009

गुवाहाटी न्यायपीठ
Guwahati Bench

A copy of the circular dated 26-04-06 is enclosed herewith and marked as **Annexure: 2.**

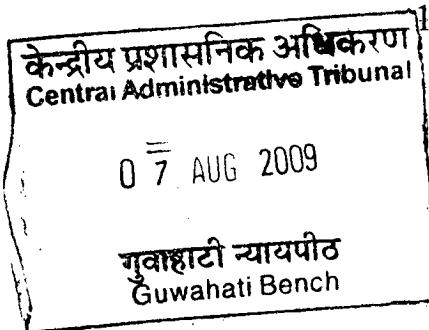
VII. That the applicant No.3 submitted his option for permanent allocation in the Office of the A.G (A&E), Assam, Guwahati in pursuance of the circulars issued for cadre separation of Group-B officers and the Respondent authority after considering all aspect of the matter posted the applicants in the office of the Respondent No: 2 permanently. The order of permanent allocation was issued by the Respondent No: 2 vide Circular No. AG/Sep/Gr.B/2006/64 dated 28-07-06 in which the name of the applicant is appeared at Serial No: 114.

A copy of the circular dated 28-07-06 is enclosed herewith and marked as **Annexure: 3.**

VIII. That consequent upon separation of common Group B cadre among the AG (A&E) Offices in the North East region, the Group B Officers have been permanently allocated in order of Seniority to the Offices as appeared in the column 7 of the Admn.1Order No.132 dated 19.09.2006 issued by the Sr. Dy.

Accountant General (Admn) of the Office of the Respondent No: 2. The name of the Applicant No.3 is appeared at serial no. 246 of the order dated 19.09.2006 whereas the name of Smt Dipali (Mandal) Das is appeared at serial no. 247. Though Smt Dipali (Mandal) Das is junior to the Applicant No.3 in service but she has not been transferred in accordance with the policy of the separation of Group B cadre. The name of the applicant No. 2 is appeared at Sl No. 249 of the circular dated 19.09.2006 and the name of applicant No. 1 is appeared at Sl No. 252. dated

19.09.2006.

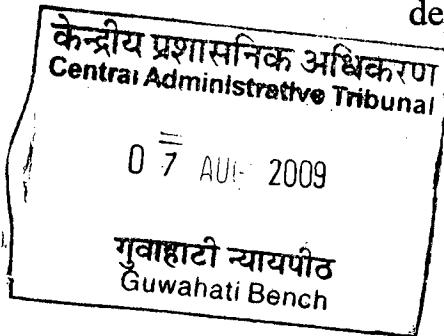


A copy of the Order dated 19-09-2006 is enclosed herewith and marked as
Annexure: 4.

IX. That the Hon'ble Central Administrative Tribunal, Guwahati Bench by order dated 26.03.2007 passed in OA No. 115/06 issued a direction in paragraph 28 of the judgment to the effect that "the fear of the employees who will be posted to deficit offices are genuine. They may have to wait for much longer period till they are repatriated to the offices of their choice. Whereas earlier all such officers on deputation were repatriated within a period of 18/12 months. This Tribunal therefore directs the respondents No. 2 to 8 that the policy of bifurcation of common cadre of Group B officers consisting of SO/AAO/AO/Sr. AO may be reviewed and for officers to be posted on deputation in the deficit offices, maximum limit of time period of such deputation prescribed after which they should be repatriated to the offices of their choice."

X. That in compliance with the Order dated 26.03.2007 passed by the Hon'ble Central Administrative Tribunal, Guwahati Bench in O.A. Nos 115/2006 and others; the policy on cadre separation of Group B Officers in the Office of the North East Region has been reviewed prescribing a maximum period of deputation. Accordingly the Group B Officers who are permanently allocated

to the Office of the AG (A&E), Assam, Guwahati but could not be accommodated for want of vacancy were transferred and posted on deputation basis for a maximum period of four years or till the time vacancy arises in the parent office, whichever is earlier. The Order was issued by the Sr. Deputy Accountant General vide Admn.1 Order No. 153 dated 17.08.2007. But in the impugned order dated 06.08.2009 the maximum period of deputation has not been followed.



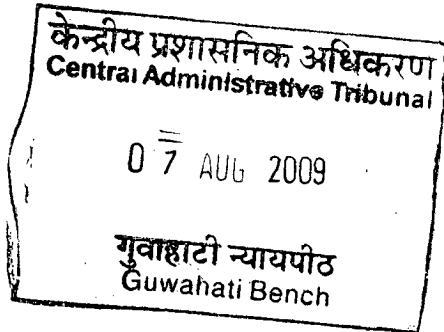
A copy of the Order dated 17.08.2007 is enclosed herewith and marked as **Annexure: 5.**

XI. That the Gradation list as on 01-03-08 of the employees of the Office of the Respondent No: 2 was published by the Accountant General(A&E), Assam, Guwahati. In the gradation list the name of the Applicant No. 3 appears ahead of Smt. Dipali Das who is junior to the petitioner in service. As per policy decision of cadre separation the junior most persons are required to be transferred at first. But the Respondent authority in violation of the policy decision of cadre separation transferred the Applicant No. 3 from the Office of the Respondent No: 2.

A copy of the Gradation list is enclosed herewith and marked as **Annexure: 6.**

XII. That the Ministry of Finance, Govt. of India had decided to upgrade the pre-revised pay scale of Section Officer and Assistant Audit Officer / Assistant Accounts Officer and placed them in a common Pay Band, merging the posts of Section Officer and Assistant Accounts / Audit Officer. Consequently the merged cadre of Section Officer and Assistant Audit Officer is re-designated as Assistant Accounts Officer/ Assistant Audit Officer and classified as Group-B Gazetted officer. The circular was issued by the Asstt. Comptroller and Auditor General of India vide Memo No. 697-6PC/GE-(ii)/22-2009 dated

27.05.2009. The Applicants have also filed representations on 06.08.2009 itself with a prayer to cancel the transfer order dated 06.08.2009 but the Respondent Authority has not considered the representation of the Applicants.



A copy of the circular dated 27.05.2009 is enclosed herewith and marked as **Annexure: 7.**

XIII. That after cadre separation of the Group-B Officers of the Offices of the Offices of Accountants General (A&E) of North East, the Applicants were transferred and posted at the Office of the Respondent No. 2 on permanent allocation.

XIV. That the Group B Officers who are permanently allocated to the Office of the AG (A&E), Assam, Guwahati but could not be accommodated for want of vacancies in the Office of the Respondent No. 2 were transferred and posted on deputation to the deficit offices of AG (A&E) of any North- Eastern Region for a maximum period of four years or till the time vacancies arises in the parent office which ever is earlier and for that purpose Admn.1 Order No. 153 dated 17.08.2007 was issued by the Respondent No. 2.

XV. That the Applicant No. 3 is transferred and posted on deputation basis to the Office of the Sr.DAG (A&E), Nagaland, Kohima vide Admn.1 Order No. 204 dated 06.08.2009 issued by the Deputy Accountant General (Admn) of the Office of the Respondent No. 2 on the same condition as prescribed in the policy for separation of Group B cadre. The applicant No 1 & 2 are transferred and posted on deputation basis in the O/o the AG (A&E) Mizoram, Aizwal.

A copy of the Order dated 06.08.2009
is enclosed herewith and marked as
Annexure: 11.

XVI. That all the Applicants filed their representation before the Respondent No. 2 on 05.08.2009 with a prayer to allow them to continue in the Office of the AG (A&E) Assam, Guwahati in which they are working permanently after cadre separation on the basis of allotment of post at the ratio 80:20 of AAO/SO. The Applicant No. 1 & 2 in their application further states that they had already served at the deficit Offices and posted in the Office of the Respondent No. 2 on permanent allocation after cadre separation.

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The copies of the representation dated 06.08.2009 are enclosed herewith and marked as **Annexure: 8, 9 & 10**

5.GROUNDS FOR RELIEF WITH LEGAL PROVISIONS:

- (a) That there are violation of the Article 14 and 16 of the Constitution of India.
- (b) That the transfer of the Applicants are in violation of the policy issued on 30.03.2006 in respect of cadre separation of Group B Officers in as much as the Applicants were posted in the Office of the Respondent No: 2 on permanent allocation after taking into consideration of their one time option of permanent posting.
- (C) That the Applicants were transferred to the Office of the Respondent No. 2 after taking into account of the post vacant in the ratio of 80:20 of AAO/SO which is required to be maintained in accordance with the circular on cadre separation issued by the Respondent Authority.

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मुख्य उचित अधिकारी
प्रिया
Anupamakul

(d) That as per circular dated 30.06.2006 the option is required to be taken from the Assistant Accounts Officers of Group B cadre for posting but no option has yet been taken from the Assistant Accounts Officers after merger of the AAO and SO in the common Group B cadre post.

(e) That in the impugned order of transfer dated 06.08.2009, it has been stated that the applicants are transferred for a maximum period of 4 years from the date of taking over charge on the same condition as prescribed in the policy for separation of Group B cadre. But in the policy for separation of cadre it has been clearly stated that if sufficient officers are not available for such posting on deputation basis, the junior most persons in excess of required strength in each cadre shall be sent to deficit office on deputation basis and no willingness shall be necessary for this purpose. Though Smt Dipali (Mandal) Das is junior to the Applicant No. 3 in service but she has not been transferred to any other deficit office which is in clear violation of the circular on cadre separation and Article 14 of the Constitution of India.

f. That in pursuance of the judgement of the Hon'ble Tribunal the office order dated 17-08-07 was issued incorporating the provision that the officers will be transferred to the deficit offices for a maximum period of 4 years or till that time vacancy arises in the parent office, which ever is earlier. But the impugned order dated 06-08-09 was issued without adhering to that provision.

g. That the officers who will be repatriated after transfer of the Applicants in pursuance of the impugned order dated 06-08-09 have not yet been completed the 4 years term. As per the policy of cadre separation the officer can only be repatriated after completion of 4 years term or whenever the vacancy arises. But with the intention to create vacancies and to accommodate other officers, the applicants were transferred malafidely to help those particular officers.

केन्द्रीय प्रशासनिक अधिकारण
Central Administrative Tribunal

07 AUG 2009

गुवाहाटी न्यायालय
Guwahati Bench

29
Date Mr. Mohit
Kumar
2013
Amrit Pal
Brahmbhatt

6. DETAILS OF REMEDIES EXHAUSTED:

The Applicants have already filed their representations to the Accountant General (A & E) Assam on 05.08.2009 with a prayer not to transfer the Applicants from the Office of the Respondent No. 2 to any other deficit Offices of Accountant General (A & E) of other offices of North-East Region. The Applicant No. 1 & 2 had already served at the deficit Office and after cadre separation permanently posted at the Office of the Respondent No. 2 under the policy of posting in the ratio of 80: 20 of AAO / SO. The applicants have also filed their representations on 06.08.09 itself to the Respondent No. 2

with a prayer to cancel the transfer order of the Applicants dated 06.08.2009 transferring them from the office of the Respondent No. 2.

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Guwahati Bench

7. MATTERS NOT PREVIOUSLY FILED OR PENDING BEFORE ANY OTHER COURT / TRIBUNAL:

That the Applicants declares that the matter regarding this Application is not pending in any other Court of Law or any other Statutory Authority or any other Bench of the Hon'ble Tribunal.

8. RELIEF SOUGHT FOR:

In the premises aforesaid it is most respectfully prayed that the Hon'ble Tribunal may kindly be pleased to admit this Application, call for the records and on perusal of the records and upon hearing the parties be pleased to grant the following reliefs:

(A) Direction to the Respondent No. 1 & 2 not to disturb the posting of the Applicants in the Office of the Accountant General (A & E) Guwahati in which they are permanently posted.

(B) Direction to the Respondent No. 2 not to transfer the Applicants to the other Offices of AG (A &E) of Meghalaya, Manipur, Tripura, Nagaland, Mizoram and Arunachal Pradesh from the office of the Respondent No: 2

(C) Stay the impugned Admn.1 Order No. 204 dated 06.08.2009 issued by the Deputy Accountant General (Admn) of the Office of the Respondent No. 2 transferring the Applicant No. 3 from the Office of the Accountant General (A & E) Assam, Guwahati to the Office of the Sr. DAG (A&E), Nagaland, Kohima and the Applicant No. 1 &2 from the Office of the Accountant General (A&E) Assam, Guwahati to Office of the Accountant General (A&E) Mizoram, Aizwal.

(D) And any other such Order / Orders as the Hon'ble Tribunal may deem fit and proper for the ends of justice.

9. INTERIM ORDER PRAYED FOR:

The Applicant prays that in the interim, the Hon'ble Tribunal may kindly be pleased to stay the Admn.1 Order No. 204 dated 06.08.2009 transferring the Applicant No. 3 from the Office of the Accountant General (A & E) Assam, Guwahati to the Office of the Sr. DAG (A&E), Nagaland, Kohima and the Applicant No. 1 &2 from the Office of the Accountant General (A&E) Assam, Guwahati to Office of the Accountant General (A&E) Mizoram, Aizwal.

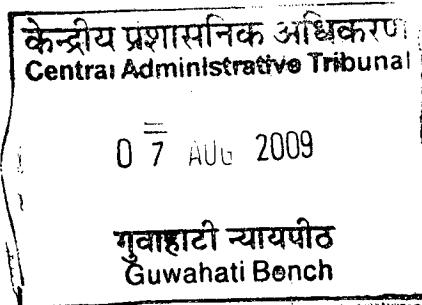
10. That the Applicant furthers declares that the present application is filed by him through his counsel before this Hon'ble Tribunal.

केन्द्रीय प्रशासनिक अधिकारण
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Guwahati Bench

मुख्य न्यायपीठ
गुवाहाटी
Anil Palanakuri



13

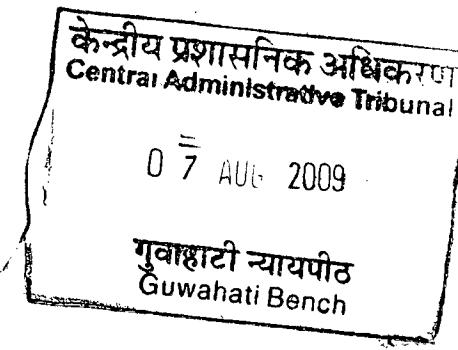
Mr. M. M. Bhattacharya
B. Bar
B. Bar
B. Bar

Subhankar
Subhankar

9. PARTICULARS OF POSTAL ORDER SUBMITTED AS APPLICATION FEE:

1. Postal Order No. :
2. Date of Issue:
3. Issued from:
4. Payable at: Guwahati

10. LIST OF ENCLOSURES: As per index.



VERIFICATION

I, Sri Alok Kumar Chakraborty, aged about 47 years, son of Shri Gobinda Ram Chakraborty, resident of Ram Nagar Path, Udalbakra, Guwahati in the District of Kamrup (Metro), Assam do hereby solemnly affirm and state that I am fully acquainted with the facts and circumstances of the case and competent to verify the statements made in the accompanying application I have been authorized by the other applicants to verify the statements made in the accompanying application on their behalf. The contents made in paragraphs 4 [(II) to (XIV)], 6 and 7 are true to my personal knowledge and those made in paragraph 5[(a) to (G)], are believed to be true on legal advice and that I have not suppressed any material fact.

And I sign this verification on this 7th day of August 2009 at Guwahati.

DEPONENT.

OFFICE OF THE ACCOUNTANT GENERAL(A&E) ASSAM. GUWAHATI

Circular on Cadre Separation

Circular No.AG/Sep/Gr.'B'/2006/141

Dated 30/3/2006

- I. Headquarters office has decided to separate the common Group 'B' cadre from Section Officers to Sr. Accounts Officers in the A&E offices of the N.E. region hither to controlled by the Accountant General(A&E) Assam, Guwahati.
- II. The offices to which the staff may exercise their one time option are the A&E offices at Assam, Meghalaya, Manipur, Tripura, Nagaland and the newly created offices of Mizoram and Arunachal Pradesh.
- III. The separation of Group 'B' cadres would be in accordance with the following criteria :-
- IV. The existing staff may be allocated on permanent posting against the required strength on the basis of the seniority of the officers who have exercised their option for allocation to such offices, irrespective of their base office.
- V. If the number of optees for a particular office is more than the required strength of that office, the excess persons in each cadre (SAO/AO/AAO/SO), who can not be accommodated in the office of their preference against the required strength of that office as per their seniority, shall be posted on deputation basis to the office for which number of optees is less than the required strength of that office viz deficit offices. If sufficient volunteers are not available for such posting on deputation basis, the junior most persons in excess of required strength in each cadre shall be sent to deficit office on deputation basis. No willingness shall be necessary for this purpose but deputation allowance shall be payable. However, they may be asked to give their preference for such posting mentioning the names of deficit offices and as far as possible they may be posted to such deficit offices on the basis of their seniority and preference given by them for this purpose. These persons shall be posted to the office of their choice on the basis of their seniority on availability of subsequent vacancies against the required strength in such offices. The surplus optees shall also form part of the cadre of their office for which option was exercised by them.
- VI. If the number of optees for a particular office is less than the sanctioned strength of that office all the optees shall be allocated to that office. The remaining vacancies shall be filled by deputation of surplus optees as per guidelines laid down at V above. The vacancies arising due to repatriation of the deputationists to the office of their choice will be filled up by the concerned offices as per provisions contained in the Recruitment Rules for the concerned posts.
- VII. The promotions to Group 'B' posts after the separation of cadre shall be made by the concerned offices from amongst the eligible officers of their office. However, in surplus offices no further promotion will be made till all the

*certified to
be true copy
Sangeeta Sonowal
Advocate*

केन्द्रीय प्रशासनिक अधिकारण Central Administrative Tribunal	
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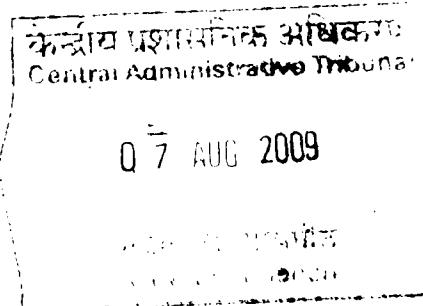
surplus optees posted to deficit offices on deputation basis are accommodated in these offices.

VIII. Direct recruitment will be done in the deficit offices only against the requisition already placed/to be placed to Staff Selection Commission.

IX. With a view to implement the above scheme of separation of cadres of Group 'B' posts, all the present Group 'B' Officers (Section Officers to Senior Accounts Officers including those on deputation and on foreign service) of this office are hereby directed to exercise their options in the enclosed "FORM OF OPTION" and submit the same to the Senior Accounts Officer/Admn. of this office by 15th April, 2006 positively. He should also prepare a list of officers on leave and ensure sending of this circular with 'Option Form' to them by Registered post.



Sr. Dy. Accountant General (Admn.)



OFFICE OF THE ACCOUNTANT GENERAL (A&E) MEGHALAYA ETC.,
SHILLONG-793001

Circular No. Estt.1/ 320

Dated:- 26/4/06

In continuation to this Office Circular No. 239 dated 21.4.2006 regarding Separation of Common Group 'B' cadres from Section Officers to Sr. Accounts Officers, the following clarification furnished by the Headquarters Office is circulated to all concern.

(i) Proposed Sanctioned Strength of Gr.'B' cadres for the Office of the Meghalaya, Arunachal Pradesh and Mizoram.

	<u>MEGHALAYA</u>	<u>A/PRADESH</u>	<u>MIZORAM</u>
Sr.AO/AO	9	4	3
AAO/SO/Supr.	26	13	11

(ii) An Officer, who has given preference for more than one office for permanent allocation, will be considered for permanent allocation as per his seniority and option exercised by him. If he can not be accommodated to the office of his first choice he will be considered for permanent allocation to the office mentioned at Sl. No. 2 and so on. If however he cannot be accommodated to any of the these offices as per his seniority and option he will remain under the cadre control of the Accountant General (A&E) Assam, Guwahati and posted on deputation to the deficit office(s) till he is permanently allocated to any of the offices mentioned in the option against the subsequent vacancy arising in the concerned office(s).

(iii) Once the officer is permanently allocated to the office of his first or subsequent choice in the option form, such allocation is final and no further change will be allowed.

(iv) As no further promotion will be made in surplus offices till all surplus optees posted on deputation to deficit offices are accommodated, the concerned surplus offices will accommodate their surplus optees against subsequent vacancies.

(v) Sr.AO, AO, AAO and SO will be treated four separate cadres for the purpose of allocation and the ratio of 80:20 in Sr.AO/AO and AAO/SO will be maintained in each office while separating these cadres.

(vi) The sanctioned strength and PIP for the newly created offices of Mizoram and Arunachal Pradesh is being intimated by HQrs. Office (BRS wing). No additional post is being created for the present.

(Contd... P/2)

*certified to be
true copy
Sangita Sonowal
Advocate*

*Office of the Accountant General
Shillong, Meghalaya*

- 2 -

(vii) The officers who are presently on deputation to other offices will be allocated to the offices as per their seniority-cum-preference. They will be repatriated from the borrowing office(s) to their allocated office subject to availability of vacancy in that office. No supernumerary post will be created in any office.

(viii) The sanctioned strength minus existing vacancies proportionately distributed in each cadre is the required strength for the purpose of separation of cadre. No additional post is being created for the present.

(Authority:- AG's Orders dated 26.4.06 at P/7N of the File)

Sd/-
ESTABLISHMENT OFFICER

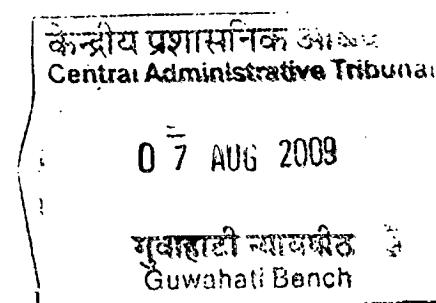
Memo No. Estt.1/10-15/SOC/Gr. 'B'/2006-07/321-322

Dated:- 26/4/06

Copy forwarded for information to:-

1. All Sr. AOs/AOs
2. All AAOs/SOs

Done on 26/4/06
ESTABLISHMENT OFFICER



OFFICE OF THE ACCOUNTANT GENERAL(A&E) ASSAM, MAIDAMGAON,
BELTOLA, GUWAHATI-781 029

Circular No. AG/ Sep/Gr.'B'/2006/64

28 July, 2006

Consequent on their Promotion to the cadre of SO/AAO/AO/Sr.AOs., the officers were liable to be transferred and posted to any of the offices of the Accountant General (A&E) Assam, Nagaland, Tripura, Manipur, Meghalaya etc. or any other offices likely to be opened in future in the N.E. Region.

As per Policy on Cadre Separation issued under Circular No. AG/ Sep/Gr.'B'/ 2006/141 dated 30/3/2006 the following Group 'B' officers are hereby transferred and posted to the office(s) as shown below :-

SI.No. (1)	Name of the Employee (2)	Designation (3)	Present place of posting O/o the A.G/A&E)/Sr. DAG (A&E) (4)	Place of posting consequent upon Cadre Sep. O/o the A.G/A&E)/Sr. DAG (A&E) (5)	Remarks (6)
1.	CHINMOY ROY	Sr. A.O	Assam	Assam	Permanently allocated
2.	CHINMOY BHATTACHARJEE	Sr. A.O	Assam	Assam	Permanently allocated
3.	SWADESH KUMAR DAS	Sr. A.O	Assam	Assam	Permanently allocated
4.	DEBABRATA BHATTACHARJEE	Sr. A.O	Assam	Assam	Permanently allocated
5.	RANAJIT DHAR	Sr. A.O	Deputation	Assam	Permanently allocated
6.	MUKUR KANTI CHOWDHURY	Sr. A.O	Assam	Assam	Permanently allocated
7.	BIDYUT KR. CHOWDHURY	Sr. A.O	Assam	Assam	Permanently allocated
8.	PREMENDU KANTI SEN	Sr. A.O	Assam	Assam	Permanently allocated
9.	BROJENDRA CHOWDHURY	Sr. A.O	Assam	Assam	Permanently allocated
10.	DEBABRATA CHAKRABORTY	Sr. A.O	Assam	Assam	Permanently allocated
11.	M.KULANDAI RAJ	Sr. A.O	Manipur	Assam	Permanently allocated
12.	LAKSHMAN CH. DEY	Sr. A.O	Assam	Assam	Permanently allocated

*Excluded to
be true copy
Sangita Sonowal
Advocate*

*केन्द्रीय प्रशासनिक अधिकाराद
Central Administrative Tribunal*

07 : 2009

Sl.No. (1)	Name of the Employee (2)	Designation (3)	Present place of posting O/o the A.G/A&E)/Sr. DAG (A&E) (4)	Place of posting consequent upon Cadre Sep. O/o the A.G/A&E)/Sr. DAG (A&E) (5)	Remarks (6)
97	PIJUSH CHAKRABORTY	A.A.O	Nagaland	Assam	Temporarily accommodated
98.	ASHIT DHAR	A.A.O	Meghalaya	Assam	Temporarily accommodated
99	NIRJYAS DAS	A.A.O	Assam	Assam	Temporarily accommodated
100	NARAYAN DEB NATH	A.A.O	Assam	Assam	Temporarily accommodated
101	SHAMBHU KUMAR NATH	A.A.O	Assam	Assam	Temporarily accommodated
102	LAKSHMI BHATTACHARJEE	A.A.O	Assam	Assam	Temporarily accommodated
103	JAHARBRATA BHATTACHARJEE	A.A.O	Assam	Assam	Temporarily accommodated
104	BIDYUT SEN PURKAYASTHA	A.A.O	Assam	Assam	Temporarily accommodated
105	SOUMEN CHAKRABORTY	S.O	Tripura	Assam	Permanently allocated
106	DHIRAJ KUMAR DAS	S.O	Assam	Assam	Permanently allocated
107	RANOJ BARMAN	S.O	Assam	Assam	Permanently allocated
108	KRISHNA BASI DAS	S.O	Meghalaya	Assam	Permanently allocated
109	PIJUSH KANTI SUR	S.O	Meghalaya	Assam	Permanently allocated
110	BIMALENDU CHAKRABORTY	S.O	Nagaland	Assam	Permanently allocated
111	ABHIJIT BISWAS	S.O	Meghalaya	Assam	Permanently allocated
112	SHOVAN KUMAR KAR	S.O	Meghalaya	Assam	Permanently allocated
113	UTTAM KUMAR SAHA	S.O	Meghalaya	Assam	Permanently allocated
114	AMIT PATRANABIS	S.O	Assam	Assam	Permanently allocated
115	DIPALI (MANDAL) DAS	S.O	Meghalaya	Assam	* Permanently allocated as per provision of M.I.R
116	Y. MANAOBI SINGH	Sr. A.O	Meghalaya	Manipur	Permanently allocated
117	CHONGTHAM JOY KR. SINGH(II)	Sr. A.O	Deputation	Manipur	Permanently allocated

GOVT. OF ASSAM SECRETARIAL
DEPARTMENT, ASSAM, BHUBANESWAR, INDIA

07 AUG 1988

28 July, 2006

Memo No. AG/ Sep/Gr.'B'/2006/ 1430

Copy forwarded to:

The Comptroller & Auditor General of India,
10, Bahadur Shah Zafar Marg,
Indraprastha Head Post Office,
New Delhi- 110 002.

sd/-

Sr. Deputy Accountant General (Admn. & VLC)

Memo No. AG/ Sep/Gr.'B'/2006/1431-45

28 July, 2006

Copy for information and necessary action to:

Copy to :

- ◆ The Pr. Director of Audit, N.F. Railway, Maligaon, Guwahati 781 011
- ◆ The Senior Deputy Accountant General (A), O/o the A.G. (A&E) Meghalaya etc., Shillong 793 001.
- ◆ The Senior Deputy Accountant General (A&E) Tripura, Agartala
- ◆ The Senior Deputy Accountant General (A&E), Manipur, Imphal
- ◆ The Senior Deputy Accountant General (A&E), Nagaland, Kohima
- ◆ The Secretary to the Accountant General (A&E) Assam Guwahati 781 029
- ◆ All concerned officers
- ◆ Concerned Branch Officers
- ◆ The Private Secretary to the Accountant General.
- ◆ The Pay & Accounts Officer, Local
- ◆ The Steno Gr. II attached to Sr. DAG(A)
- ◆ The Steno Gr. I attached to Sr. DAG(P&F)
- ◆ The AAO/Confidential Cell
- ◆ The Hindi Officer – Hindi version of this order may be issued from his end.
- ◆ Admn 1 Order Book


Accounts Officer (Admn)

OFFICE OF THE ACCOUNTANT GENERAL (A&E) ASSAM
MAIDAMGAON, BELTOLA, GUWAHATI-781 029.

Admn.1 Order No. 132

19 September, 2006

Consequent upon separation of common Gr. 'B' cadre among A&E offices in the North East region w.e.f 31-07-06 (AN) the following Group 'B' officers have been permanently allocated to the offices indicated below against their names at column No. (7) in order of seniority.

SI.No.	Name of the Employee	Designation	Year of passing of SOGE	Date of promotion as Sr. A.O/A.O/I AAO/SO	Post/separation posting	Place of Permanent Allocation O/o the A.G (A&E)/Sr. D.A.G (A&E)
(1)	(2)	(3)	(4)	(5)	(6)	(7)
		SR. ACCOUNTS OFFICER	Dec'78	27-01-94	Deputation	MANIPUR
1.	Y.MANOBI SINGH	SR. ACCOUNTS OFFICER				
2.	CHINMOY ROY	SR. ACCOUNTS OFFICER	Jan'85	29-09-94	O/o the A.G (A&E) Assam, Guwahati	ASSAM
3.	CHINMOY BHATTACHARJEE	SR. ACCOUNTS OFFICER	July'80	17-04-96	O/o the A.G (A&E) Assam, Guwahati	ASSAM
4.	SWADESH KUMAR DAS	SR. ACCOUNTS OFFICER	July'80	10-05-96	O/o the A.G (A&E) Assam, Guwahati	ASSAM
5.	AMALENDU DAS(II)	SR. ACCOUNTS OFFICER	Dec'86	01-08-96	O/o the A.G (A&E) Meghalaya, Shillong	MEGHALAYA
6.	DEBABRATA BHATTACHARJEE	SR. ACCOUNTS OFFICER	Dec'79	15-01-97	O/o the A.G (A&E) Assam, Guwahati	ASSAM
7.	CHONGTHAM JOY KR. SINGH(II)	SR. ACCOUNTS OFFICER	Dec'80	15-01-97	Deputation	MANIPUR
8.	N.G. RUTH	SR. ACCOUNTS OFFICER	Dec'86	15-01-97	O/o the Sr. D.A.G (A&E) Manipur, Imphal	MANIPUR
9.	RANAJIT DHAR	SR. ACCOUNTS OFFICER	Nov'83	19-02-97	Deputation	ASSAM
10.	MUKUR KANTI CHOWDHURY	SR. ACCOUNTS OFFICER	Dec'80	11-03-97	O/o the A.G (A&E) Assam, Guwahati	ASSAM
11.	BIDYUT KR.CHOUDHURY	SR. ACCOUNTS OFFICER	Dec'80	11-03-97	O/o the A.G (A&E) Assam, Guwahati	ASSAM
12.	PRANAY BHUSAN NAG	SR. ACCOUNTS OFFICER	Nov'83	21-03-97	O/o the Sr. D.A.G (A&E) Tripura, Agartala	TRIPURA
13.	PREMENDU KANTI SEN	SR. ACCOUNTS OFFICER	Dec'82	18-02-98	O/o the A.G (A&E) Assam, Guwahati	ASSAM
14.	ATHOKPAM BIREN SINGH	SR. ACCOUNTS OFFICER	July'85	02-03-98	O/o the Sr. D.A.G (A&E) Manipur, Imphal	MANIPUR

certified to be
true copy
Sarpreet Sonowal
Advocate

केन्द्रीय प्रशासनिक अधिकारपा
Central Administrative Tribunal

07 AUG 2009

गुवाहाटी न्यायालय
Guwahati Bench

Sl.No.	Name of the Employee	Designation	Year of passing of SOGE	Date of promotion as S.I.A.O/A.O/AAO/SO	Post separation posting	Place of Permanent Allocation O/o the A.G (A&E)/Sr. DAG (A&E)
(1)	(2)	(3)	(4)	(5)	(6)	(7)
227	RAMAMOY BHATTACHARJEE	ASSTT. ACCOUNTS OFFICER	Nov'00	02-01-06	%	%
228	AMRIT LAL DAS	ASSTT. ACCOUNTS OFFICER	Nov'00	02-01-06	O/o the Sr. D.A.G (A&E) Nagaland, Kohima	TRIPURA
229	DHRUBAJYOTI DEB	ASSTT. ACCOUNTS OFFICER	Nov'00	02-01-06	*	*
230	SUBRATA DAS CHOUDHURY	ASSTT. ACCOUNTS OFFICER	Nov'00	02-01-06	O/o the Sr. D.A.G (A&E) Nagaland, Kohima	TRIPURA
231	SURENDRA PRASAD ROY	ASSTT. ACCOUNTS OFFICER	Nov'00	02-01-06	%	%
232	RAJYA PAL DEOKOTA	SECTION OFFICER	Nov'00	27-02-03	O/o the A.G (A&E) Meghalaya, Shillong	MEGHALAYA
233	PRANAB KUMAR SHIL	SECTION OFFICER	Nov'01	29-05-03	O/o the Sr. D.A.G (A&E) Tripura, Agartala	TRIPURA
234	SOUMEN CHAKRABORTY	SECTION OFFICER	Nov'01	25-08-03	O/o the A.G (A&E) Assam, Guwahati	ASSAM
235	DHIRAJ KUMAR DAS	SECTION OFFICER	Nov'01	22-09-03	O/o the A.G (A&E) Assam, Guwahati	ASSAM
236	PANKAJ DEV CHOWDHURY	SECTION OFFICER	Nov'01	11-09-03	O/o the A.G (A&E) Meghalaya, Shillong	MEGHALAYA
237	RANOJ BARMAN	SECTION OFFICER	Nov'01	30-12-03	O/o the A.G (A&E) Assam, Guwahati	ASSAM
238	KRISHNA BASI DAS	SECTION OFFICER	Nov'01	30-12-03	O/o the A.G (A&E) Assam, Guwahati	ASSAM
239	GOPAL CHANDRA DEBNATH	SECTION OFFICER	Nov'01	30-12-03	O/o the Sr. D.A.G (A&E) Tripura, Agartala	TRIPURA
240	PIJUSH KANTI SUR	SECTION OFFICER	Nov'01	18-11-04	O/o the A.G (A&E) Assam, Guwahati	ASSAM
241	BIMALENDU CHAKRABORTY	SECTION OFFICER	Nov'01	11-01-05	O/o the A.G (A&E) Assam, Guwahati	ASSAM
242	ABHIJIT BISWAS	SECTION OFFICER	Nov'01	18-02-05	O/o the A.G (A&E) Assam, Guwahati	ASSAM
243	SHOVAN KUMAR KAR	SECTION OFFICER	Nov'01	18-02-05	O/o the A.G (A&E) Assam, Guwahati	ASSAM
244	UTTAM KUMAR SAHA	SECTION OFFICER	Nov'01	18-02-05	O/o the A.G (A&E) Assam, Guwahati	ASSAM
245	KUMAR KARKI	SECTION OFFICER	Nov'01	12-01-05	O/o the A.G (A&E) Meghalaya, Shillong	MEGHALAYA
246	AMIT PATRANABIS	SECTION OFFICER	Nov'01	11-01-05	O/o the A.G (A&E) Assam, Guwahati	ASSAM
247	DIPALI (MANDAL) DAS	SECTION OFFICER	Nov'01	18-02-05	O/o the A.G (A&E) Assam, Guwahati	ASSAM
248	DHIRESWAR BORO	SECTION OFFICER	Nov'01	18-02-05	O/o the Sr. D.A.G (A&E) Arunachal Pradesh, Shillong	ASSAM
249	PRADIP KUMAR DAS (I)	SECTION OFFICER	May'03	25-02-05	O/o the Sr. D.A.G (A&E) Mizoram, Shillong	ASSAM
250	RATAN DEBNATH	SECTION OFFICER	May'03	25-02-05	O/o the Sr. D.A.G (A&E) Arunachal Pradesh, Shillong	ARUNACHAL PRADESH

Sl.No.	Name of the Employee	Designation	Year of passing of SOGE	Date of promotion as Sr.A.O/A.O/AAO/SO.	Post separation posting	Place of Permanent Allocation O/o the A.G (A&E)/Sr. DAG (A&E)
(1)	(2)	(3)	(4)	(5)	(6)	(7)
251	KHOKAN CHANDRA ROY	SECTION OFFICER	May'03	14-03-05	O/o the A.G (A&E) Meghalaya, Shillong	TRIPURA
252	ALOK KR CHAKRABORTY	SECTION OFFICER	May'03	25-02-05	*	*
253	BISWAJIT DUTTA	SECTION OFFICER	May'03	15-04-05	*	*
254	DEBASISH DAS	SECTION OFFICER	May'03	04-03-05	O/o the A.G (A&E) Meghalaya, Shillong	MEGHALAYA
255	BABUL SHOME	SECTION OFFICER	May'03	30-03-05	Deputation	MEGHALAYA
256	NIRMAL SINGH	SECTION OFFICER	May'03	30-03-05	Deputation	ASSAM
257	SADHAN CHANDRA PAUL	SECTION OFFICER	May'03	01-04-05	*	*
258	JOSEPH K.A	SECTION OFFICER	May'03	06/05	O/o the Sr. D.A.G (A&E) Nagaland, Kohima	NAGALAND
259	MANDIRA PURKAYASTHA	SECTION OFFICER	May'03	06/05	O/o the Sr. D.A.G (A&E) Manipur, Imphal	ASSAM
260	ASHISH BANERJEE	SECTION OFFICER	May'03	17-08-05	*	*
261	HITESH CH. KALITA	SECTION OFFICER	May'03	17-08-05	*	*
262	NEPAL CH. BISWAS	SECTION OFFICER	Nov'93	20-01-06	O/o the Sr. D.A.G (A&E) Nagaland, Kohima	TRIPURA

Sl No. 41, 42, 44, 46, 47, 50, 57, 59, 62, 69, 186, 191, 201, 207, 221, 223, 228, 230, 248, 249, 251, 259 & 262 have been posted on deputation basis to the offices as shown against their names in column no. (6).

* As per order of Hon'ble CAT, Guwahati Bench status quo is being maintained in respect the officers as shown in Sl No. 40, 48, 49, 192, 197, 198, 202, 204, 210, 212, 213, 214, 215, 216, 218, 222, 224, 226, 229, 252, 253, 257, 260 & 261 and hence their permanent allocation has been kept in abeyance.

% As per order of Honorable CAT, Guwahati Bench in O.A No. 221 of 2006 Sl No. 227 and 231's allocation is kept in abeyance presently.

[Authority A.G's Order dated 15-09-06 at P/53N in file No. No. AG/ Sep/Gr.'B'/2006]

sd/-

Sr. Deputy Accountant General (Admn. & VLC)

Memo No. AG/ Sep/Gr.'B'/2006/2207

19 September, 2006

Copy forwarded to:

The Comptroller & Auditor General of India,
10, Bahadur Shah Zafar Marg,
Indraprastha Head Post Office,
New Delhi- 110 002.

sd/-
Sr. Deputy Accountant General (Admn. & VLC)

Memo No. AG/ Sep/Gr.'B'/2006/2208-24

19 September, 2006

Copy to :

- ◆ The Pr. Director of Audit, N.F. Railway, Maligaon, Guwahati 781 011
- ◆ The Senior Deputy Accountant General (A), O/o the A.G. (A&E) Meghalaya etc., Shillong 793 001.
- ◆ The Senior Deputy Accountant General (A&E) Tripura, Agartala
- ◆ The Senior Deputy Accountant General (A&E), Manipur, Imphal
- ◆ The Senior Deputy Accountant General (A&E), Nagaland, Kohima
- ◆ The Senior Deputy Accountant General (A&E), Arunachal Pradesh, Shillong
- ◆ The Senior Deputy Accountant General (A&E), Mizoram, Shillong
- ◆ The Secretary to the Accountant General (A&E) Assam Guwahati 781 029
- ◆ All concerned officers
- ◆ The Private Secretary to the Accountant General.
- ◆ The Pay & Accounts Officer, Local
- ◆ The Steno Gr. II attached to Sr. DAG(A)
- ◆ The Steno Gr. I attached to Sr. DAG(P&F)
- ◆ The AAO/Confidential Cell
- ◆ The Hindi Officer – Hindi version of this order may be issued from his end.
- ◆ Admn 1 Order Book


Accounts Officer (Admn)

AUG

ESU-I/F.AX/54
dt 20-8-07

- 26 -

DAG (Admn.) 169
20/8/07

Arizcase-5

OFFICE OF THE ACCOUNTANT GENERAL(A&E) ASSAM,
MAIDAMGAON, BELTOLA, GUWAHATI-781 029

Admn.1 Order No. 153

17 August, 2007

In compliance with the directions of the Hon'ble Central Administrative Tribunal, Guwahati Bench, Guwahati vide its order dated 26-03-07 in O.A Nos 115/2006, 125/2006, 143/2006 and 146/2006, the policy on cadre separation of Group B officers in the Office of the North East Region has been reviewed by Headquarters office prescribing a maximum period of deputation, vide its D.O letter No. 411/LC/95-2006 dated 30-05-07 read with letter No. 455/LC/95-2006 dated 12-06-07. Accordingly, the following Group 'B' officers who are permanently allocated to the Office of the A.G (A&E), Assam, Guwahati but could not be accommodated for want of vacancy in this office are hereby transferred and posted on deputation basis to the office (s) as shown below, for a maximum period of 4 years or till the time vacancy arises in the parent office, whichever is earlier, w.e.f the date of joining in the new place of posting against this order.

Sl No	Name	Designation	Present place of posting O/c the A.G (A&E)	Place of posting on deputation O/o the A.G (A&E)/Sr, DAG (A&E)
1.	DILIP KUMAR DAS(III)	Sr. A.O	Assam	Arunachal Pradesh, Shillong
2.	ASHUTOSH SUTRADHAR	A.A.O	Assam	Arunachal Pradesh, Shillong
3.	SHILPI DEY	A.A.O	Assam	Arunachal Pradesh, Shillong
4.	AMULYA SARMA	A.A.O	Assam	Arunachal Pradesh, Shillong
5.	SIRAZUDDIN AHMED	A.A.O	Assam	Arunachal Pradesh, Shillong
6.	DEBA PRASAD BHATTACHARJEE	A.A.O	Assam	Arunachal Pradesh, Shillong
7.	SANKAR DAS	A.A.O	Assam	Arunachal Pradesh, Shillong
8.	RATAN KUMAR DEY	A.A.O	Assam	Arunachal Pradesh, Shillong
9.	KUNTAL SAHA	A.A.O	Assam	Mizoram, Aizawl
10.	ARUF BURAGOHAIN	A.A.O	Assam	Mizoram, Aizawl

certified to be
true copy
Sangita Sanawal
Advocate

केन्द्रीय प्रशासनिक आयोग
Central Administrative Tribunal

07 AG 2009

गुवाहाटी न्यायपीठ
Guwahati BenchXCHT
10/11/2009
M.A. 10/11/2009

- 27 -

11. KAMALENDU BHATTACHARJEE (II)	A.A.O	Assam	Mizoram, Aizawl
12. KALPANA RANI DEB	A.A.O	Assam	Mizoram, Aizawl
13. SANJAY RANJAN DEY	A.A.O	Meghalaya	Mizoram, Aizawl
14. BINOY KUMAR MANDAL	A.A.O	Assam	Mizoram, Aizawl
15. SABYASACHI CHOWDHURY	A.A.O	Meghalaya	Nagaland Kohima
16. DHRUBAJYOTI DEE	A.A.O	Assam	Manipur, Imphal
17. ALOK KR. CHAKRABORTY	A.A.O S.O	Meghalaya	Mizoram, Aizawl
18. BISWAJIT DUTTA	S.O	Meghalaya	Arunachal Pradesh, Shillong
19. SADHAN CHANDRA PAUL	S.O	Meghalaya	Arunachal Pradesh, Shillong
20. ASHISH BANERJEE	S.O	Meghalaya	Manipur, Imphal
21. HITESH CH. KALITA	S.O	Meghalaya	Manipur, Imphal

On transfer they stand released from their respective offices w. e. f. 31-08-07 (A.N) to enable them to join in their new place of posting on deputation basis.

[Authority A.G's Order dated at p/61 N in file No. Admn.1/Cadre NE Separation Gr.

'B' 2003-05]

(T.M.Roy)

Sr. Deputy Accountant General (Admn.)

No. Admn.1/Cadre NE Separation Gr. 'B' 2753

17 August, 2007

The Comptroller & Auditor General of India,
10, Bahadur Shah Zafar Marg,
Indraprastha Head Post Office,
New Delhi- 110 002.

(T.M.Roy)

Sr. Deputy Accountant General (Admn.)

केन्द्रीय प्रशासनिक अधिकारी
Central Administrative Tribunal

07 AUG 2009

গুৱাহাটী ন্যায়বংশ
Guwahati Bench

07 AUG 2009

- 1 -

THE GRADATION LIST AS ON 01-03-2008 PREPARED IN ACCORDANCE WITH THE DIRECTIONS CONTAINED IN THE COMPTROLLER AND AUDITOR GENERAL OF INDIA'S CIRCULAR NO. NGE/23/1988 ISSUED UNDER LETTER NO. 233-N.2/34-88 DATED : 17/03/1988, CIRCULAR NO. NGE/31/1989 ISSUED UNDER LETTER NO. 427-N.2/1-89 DATED : 26/04/1989, CIRCULAR NO. NGE/67/1989 ISSUED UNDER LETTER NO. 749-N.2/89 DATED : 06/09/1989 AND CIRCULAR NO. 11-NGE ISSUED UNDER LETTER NO. 191-N.2/54-92 DATED : 20/04/1993.

NOTHING IN THIS LIST IS TO BE TAKEN AS CONVEYING ANY SANCTION OR AUTHORITY OR MAY BE HELD TO SUPERSEDE ANY STANDING RULES OR ORDERS OF THE CENTRAL GOVERNMENT WITH WHICH IT MAY BE AT VARIANCE.

*certified to be
true copy
Sangeeta Sonawal
Advocate*

SPC
PINUEL BASUMATARY
ACCOUNTANT GENERAL (A&E) ASSAM
GUWAHATI

SECTION- I

LIST OF CLASS - I OFFICERS IN THE OFFICE OF THE ACCOUNTANT GENERAL (A&E)
ASSAM, GUWAHATI AS ON 01-03-2008
SANCTIONED STRENGTH

	PERMANENT	TEMPORARY
Accountant General	-	-
Sr. Deputy Accountant General (Admn)	-	-
Deputy Accountant General (P&F)	-	-
Deputy Accountant General (A/Cs & VLC)	-	-
Welfare officer	-	-
Total Sanctioned strength of Gr A officers	5	
Total actually employed Gr. A officers	5	
1. Shri Pinuel Basumatary, IA & AS, Accountant General (A&E) Assam, Guwahati.		
2. Shri R. C. Das, IA & AS, Sr. Deputy Accountant General (Admn) Assam, Guwahati.		
3. Shri A. B. Purkayastha, IA & AS, Deputy Accountant General (A/cs & VLC) Assam, Guwahati		
4. Shri Ainul Haque, IA & AS, Deputy Accountant General (P&F) Assam, Guwahati		
5. Smti. Naina A. Kumar, IA & AS (on study leave)		

SECTION - II

Name of Cadre	Permanent Strength	Temporary Strength	Casual	Total Strength	Remarks
Sr. Accounts Officer	-	20	1	21	
Accounts Officer	-	6	2	8	
Asstt. Accounts Officer	-	62	3	65	
Section Officer	10	5	1	16	2 posts of S.O. kept in abeyance for 2 sanctioned post of AOs(Casual).
Supervisor	-	-	-	-	
Sr. Accountant	336	74	08	418	Out of 186 EDP posts, only 87 are in operation. The following posts of Sr. Accts./Accts./Clerk/Typists have kept in abeyance for EDP post:- Sr. Acctt. _____ 51 Accts _____ 06 C/Ts _____ 30

केन्द्रीय प्रशासनिक आयोग
Central Administrative Tribunal

07 AUG 2009

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Guwahati Bench

2	3	4	5	6	7	8	9	10	11
ASGHE2020250	SHRI SHOVAN KUMAR KAR B.COM	NEITHER	01/03/65 02/01/91	18/02/05	* ON PROB.	NOV 01	C/T 01/07/93	7100 01/02/08	
ASGHE2020251	SHRI UTTAM KUMAR SAHA B.A.	NEITHER	11/01/64 19/06/92	18/02/05	* ON PROB.	NOV 01	C/T 01/01/95	7100 01/02/08	केन्द्रीय प्रशासनिक अ Central Administrative
ASGHE2020253	SHRI AMIT PATRANABIS	NEITHER	26/07/72 26/05/95	11/01/05	* ON PROB.	NOV 01	C/T 27/05/97	7100 01/01/08	07 2009
ASGHE2020254	SMTI DIPALI DAS	SC	21/01/75 11/01/96	18/02/05	* ON PROB.	NOV 01	C/T 12/01/98	7100 01/02/08	राजस्त्रीय प्रशासनिक अ Central Administrative
ASGHE2020255	SHRI DHIRESWAR BORO	ST	27/07/72 15/05/96	18/02/05	* ON PROB.	NOV 01	C/T 16/05/98	7100 01/02/08	
ASGHE2020256	SHRI PRADIP KUMAR DAS(I)	NEITHER	21/02/62 27/04/85	25/02/05	* ON PROB.	MAY 03	C/T 28/09/89	8500 01/02/08	
ASGHE2020259	SHRI ALOK KUMAR CHAKRABORTY	NEITHER	26/04/63 31/10/85	25/02/05	* ON PROB	MAY 03	C/T 28/09/89	8500 01/02/08	
ARSLE2020260	SHRI BISWAJIT DUTTA	NEITHER	01/11/62 27/10/86	15/04/05	* ON PROB.	MAY 03	C/T 01/08/91		ON DEPUTATION TO THE O/O, THE SR,DAG(A&E) ARUNACHAL PRADESH, SHILLONG
12020263	SHRI NIRMAL SINGH	SC	19/01/72 15/05/95	30/03/05	* ON PROB.	MAY 03	ACCTT 01/03/98		ON DEPUTATION TO THE O/O, THE TELECOMMUNICATION, CHANDIGARH WEF 02/04/2005. EXTENDED UPTO 01/04/2008.
ARSLE2020264	SHRI SADHAN CHANDRA PAUL	NEITHER	18/05/70 10/04/90	01/04/05	* ON PROB.	MAY 03	C/T 01/07/93		ON DEPUTATION TO THE O/O, THE SR,DAG(A&E) ARUNACHAL PRADESH, SHILLONG



भारत के नियंत्रक-महालेखापरीक्षक का कार्यालय

10, बहादुरशाह जफर मार्ग,

नई दिल्ली - 110 002

OFFICE OF THE
COMPTROLLER & AUDITOR GENERAL
OF INDIA

10, BAHADUR SHAH ZAFAR MARG,
New Delhi - 110 002

दिनांक / DATE 27 May 2009

Advmt-2/c6(Aa)35
dt 3.6.0

To

All Head of Offices.
(As per mailing list)
Principal Director (Commercial)-Local
Director (P)-Local

Subject:- Re-designation of the merged cadre of Section Officer and Assistant Accounts / Audit Officer and classification thereof.

Sir / Madam,

Ministry of Finance had vide Notification under GSR 622(E) dated 29.08.2008 upgraded the pre-revised pay scales of Section Officer and Assistant Audit Officer / Assistant Accounts Officer and placed them in a common Pay Band (PB-2 Rs. 9300-34800) with Grade Pay of Rs. 4800/- merging of the posts of Section Officer and Assistant Accounts / Audit Officer.

2. Consequently, it has been decided that the merged cadre of Section Officer and Assistant Accounts / Audit Officer will be re-designated as Assistant Accounts Officer / Assistant Audit Officer and will be classified as Group 'B' Gazetted. Till such time the new RRs are framed, the promotions to the new cadre of AAO would be made in terms of existing RRs of SO cadre.

3. This will take effect from the date of issue of this letter.

(Saurabh Narain)

Asstt. Comptroller and Auditor General (N)

केन्द्रीय प्रशासनिक अधिकारी
Central Administrative Tribunal

07 AUG 2009

गुवाहाटी न्यायालय
Guwahati Bench

AC-1

मो. 23231440, 23231761
टेल. / Telex : 031-65981, 031-65847

मेल / Telegram : ARGEI NEW DELHI
फो. / Fax : 91-11-23235446, 91-11-23234014

certified to be
true copy
Saranya Sengar
Saranya Advocate

OFFICE OF THE ACCOUNTANT GENERAL (A&E) ASSAM
MAIDAMGAON, BELTOLA, GUWAHATI-781 029.

Admn.-I Order No. 204

August 6, 2009

In pursuance of Headquarters' instructions contained in its letter No. 553-NGE (App.)/28-2007/Pt. II dated 17.07.2009, the following officers of the office of the A.G. (A&E), Assam are hereby transferred and posted on deputation basis to the Office (s) as shown below against their names, for a maximum period of four years from the date of taking over charge, on the same condition as prescribed in the policy for separation of Gr. 'B' cadre.

SI No.	Name of the officer Shri /Smti.	Designation	Place of posting on deputation basis
1	Alok Kr. Chakraborty	AAO	O/o the A.G. (A&E), <u>Mizoram</u> , Aizwal vice Shri Ajit Kr. Deb, AAO
✓ 2	Pradip Kumar Das (I)	AAO	O/o the A.G. (A&E), <u>Mizoram</u> , Aizwal vice Shri Binoy Kr. Mandal, AAO
3	Uttam Kr. Saha	AAO	O/o the Sr. DAG (A&E) <u>Nagaland</u> , Kohima vice Shri Sabyasachi Chowdhury, AAO
4	Amit Patranabis	AAO	O/o the Sr. DAG (A&E) Nagaland, Kohima vice Shri Ramamoy Bhattacharjee, AAO

On transfer they stand released from the office of the A.G (A&E), Assam w.e.f 10.08.2009 (F.N) to enable them to join in their new place of posting on deputation basis.

[Authority: A.G's Order dated 05.08.2009 at p/33^N in file No. Admn.1/Cadre NE Separation Gr. 'B'/2008-09]

sd/-
(A. B. Purkayastha)
Deputy Accountant General (Admn.)

No. Admn.1/Cadre NE Separation Gr. 'B'/2008-09/2462

August 6, 2009

The Asstt. Comptroller & Auditor General (N),
O/o the Comptroller & Auditor General of India,
10, Bahadur Shah Zafar Marg,
New Delhi- 110 124.

sd/-
(A.B. Purkayastha)
Deputy Accountant General (Admn.)

certified to be
true copy
Sangita Devi
Advocate

केन्द्रीय प्रशासनिक अधिकारण
Central Administrative Tribunal

07 AUG 2009

गुवाहाटी अधिकारण
Guwahati Bench

No. Admn. I/Cadre NE Separation Gr. 'B'/2008-09/2463-83

August 6, 2009

Copy forwarded for information and necessary action to:

1. The Pr. Director of Audit, N.F. Railway, Maligaon, Guwahati 781 011
2. The Senior Deputy Accountant General (Admn.), O/o the A.G. (A&E), Meghalaya, Shillong.
3. The Accountant General (A&E), Mizoram, Shri Ruathranga Building, Dinthar, Aizwal-796 001. He is requested to release Shri Ajit Kr. Deb, AAO as soon as Shri Alok Chakraborty, AAO joins his office and Shri Binoy Kr. Mandal, AAO as soon as Shri Pradip Kumar Das (I), AAO joins his office.
4. The Sr. Deputy Accountant General (Admn.), O/o the Sr. DAG (A&E), Nagaland, Kohima. He is requested to release Shri Sabyasachi Chowdhury, AAO as soon as Shri Uttam Kr. Saha, AAO joins his office and Shri Ramamoy Bhattacharjee, AAO as soon as Shri Amit Patranabis, AAO joins his office.
5. All concerned Branch Officers
6. Shri Alok Kr. Chakraborty, AAO. He is directed to report to the O/o the A.G. (A&E), Meghalaya, Shillong.
7. Shri Pradip Kr. Das (I), AAO. He is directed to report to the O/o the A.G. (A&E), Meghalaya, Shillong.
8. Shri Uttam Kr. Saha, AAO. He is directed to report to the O/o the Sr. DAG (A&E), Nagaland, Kohima.
9. Shri Amit Patranabis, AAO. He is directed to report to the O/o the Sr. DAG (A&E), Nagaland, Kohima.
10. Shri Ajit Kr. Deb, AAO, O/o the A.G. (A&E), Mizoram, Aizwal.
11. Shri Binoy Kr. Mandal, AAO, O/o the A.G. (A&E), Mizoram, Aizwal.
12. Shri Sabyasachi Chowdhury, AAO, O/o the Sr. DAG (A&E), Nagaland, Kohima.
13. Shri Ramamoy Bhattacharjee, AAO, O/o the Sr. DAG (A&E), Nagaland, Kohima.
14. The Pvt. Secretary to the A.G.
15. The Pay & Accounts Officer
16. The Steno Gr. II attached to DAG (Admn.)
17. The Steno Gr. I attached to DAG (P&F)
18. The AAO/ Confidential Cell
19. Hindi Cell
20. Admn. I Order Book.


(S. Dhar)
Sr. Accounts Officer (Admn.)

To,

**The Accountant General (A&E) Assam,
Beltola, Guwahati-29**

Dated : 06.08.2009

Sub:-Prayer for reconsideration of transfer order.

Ref:- 1. Admn.1 Order No.204 dtd. 6.8.2009
2. My representation dated 5.8.2009

Madam,

With reference to the above I would like to submit the following few lines for favour of your kind reconsideration and needful action.

That Madam, I have been transferred to O/o the Sr. DAG (A&E) Nagaland, Kohima vide Admn I order No. 204 dated 6.8.2009 to repatriate my seniors on the basis of merger of two posts of S.Os and AAOs.

That Madam, I have exercised my individual option way back in 2006 for separation of common cadre way back in 2006 and by which I was permanently allocated and posted in O/o the AG (A&E) Assam, Guwahati on the basis of my seniority.

That Madam, I exercised my first option, ignoring promotional prospects, for permanent posting to Accountant General (A&E) Assam, to look after my aged parents, both of whom are bed ridden. They are above 80 years of age and need constant medical aid and attention which is being provided by me. Moreover, my only daughter is only 18 months old and it will not be possible on my part to move my wife and daughter along with me.

In view of the above, I fervently once again request your goodself to be kind enough and kindly reconsider my case sympathetically and to cancel the transfer order and for this act of your kindness I shall remain ever grateful to you.

Yours faithfully,
Amit Patranabis
(AMIT PATRANABIS)
AAO/IT

*certified to be
true copy
Sangeeta Baruah
Advocate.*

07 AUG

To,

**The Accountant General (A&E) Assam,
Beltola, Guwahati-29**

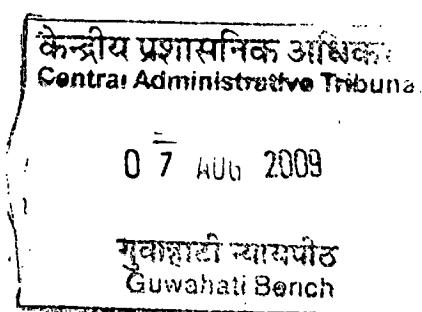
Dated : 06.08.2009

Sub:-Transfer to deficit office.

Ref:- 1. Admn.1 Order No.204 dtd. 6.8.2009
2. My representation dated 4.8.2009

Madam,

In continuation to my earlier representation dated 4.8.2009 and Admn.1 order No. 204 dated 6.8.2009, I am to request ^{you} not to transfer me to the deficit office for the 2nd time since I have been allocated to my parent Office permanently on the basis of the one time final option as per separation of cadre of Group 'B' in NE States.



Yours faithfully,
W/181/ol
(ALOK KR. CHAKRABORTY)
AAO/ Pension 5

Copy to:
The Comptroller & Auditor General of India,
10, Bahadur Shah Zafar Marg,
New Delhi – 110 124
(ATTN: Principal Director of Staff) for necessary action.

W/181/ol
(ALOK KR. CHAKRABORTY)
AAO/ Pension 5

*certified to be
true copy
Sangeeta Sonowal
Advocate*

To,

**The Accountant General (A&E) Assam,
Beltola, Guwahati-29**

Dated : 06.08.2009

Sub:-Prayer for reconsideration of transfer order.

Ref:- 1. Admn.1 Order No.204 dtd. 6.8.2009
2. My representation dated 4.8.2009

Madam,

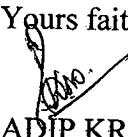
With reference to the above I would like to submit the following few lines for favour of your kind reconsideration and needful action.

That Madam, I have been transferred to O/o the AG (A&E) Mizoram, Aizwal vide Admn I order No. 204 dated 6.8.2009 to repatriate my seniors on the basis of merger of two posts of S.Os and AAOs.

That Madam, I have been repatriated from O/o the AG (A&E) Mizoram, Aizwal on 23.10.2007 after serving a period of 2 years 8 months. Moreover, my wife is also working in Indian Institute of Handloom Technology, Guwahati under Ministry of Textile.

In view of the above, I fervently once again request your goodself to be kind enough and kindly reconsider my case sympathetically and to cancel the transfer order and for this act of your kindness I shall remain ever grateful to you.

Yours faithfully,


(PRADIP KR DAS)
AAO/PF-13

*certified to be
true copy
Saranya Sonowal
Advocate*

केन्द्रीय प्रशासनिक अधिकारी
Central Administrative Tribunal

07 AUG 2009